

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH:- 22.10.2024

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Filed by

Govt. of NCT of Delhi

Dated: 17th September, 2024

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

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Govt. of NCT of Delhi & Ors

...Respondents

**COMPLIANCE REPORT ON BEHALF OF CHIEF SECRETARY
GOVERNMENT OF NCT OF DELHI IN COMPLAINE TO THE
ORDER DATED 22.08.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 22.08.2024 and pleased to pass following direction:-

“... ”

...we direct the Chief Secretary, NCT Delhi to ascertain the authority's responsibility keeping in view the observation made above and to direct the concerned authority to file report before the Tribunal with regard to the action taken/proposed to be taken against the violators.

2. That, the Chief Secretary, Delhi has decided that Deputy Commissioner-Revenue is the appropriate authority to check illegal extraction of ground


water in NCT of Delhi in view of the notification dated 12.07.2010 issued with the prior approval of Hon`ble Lt. Governor , Delhi.

3. That, accordingly, on behalf of the Divisional Commissioner- Delhi a letter was issued to all DMs/ DCs, with reference to Gazette notification dated 12.07.2010 of Department of Environment, GNCTD. In the letter it is mentioned that:

- all DMs/DCs of their respective jurisdiction were appointed as Authorized Officer for the purpose of regulation of ground water development and management in the respective revenue areas under jurisdiction.
- All DMs/DCs, GNCTD were delegated with the power of dealing with issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations based of the Advisory Committee under DMs/ DCs.
- All DMs/DCs, Revenue Department, GNCTD have been requested to file report on action taken/proposed to be taken regarding illegal extraction of ground water in NCT of Delhi and punitive action for such violation.

Copy of the letter dated 30.08.2024 is enclosed herewith as ANNEXURE-1.

4. It is therefore requested to this Hon`ble Tribunal that the present action taken report may kindly be taken on record.


(Dr. KS Jayachandran)
Special Secretary (Environment)

Delhi

Dated 12th September, 2024

C/856
(3)

729
Office of the Divisional Commissioner (Revenue)
(NGT Branch)
Govt. of NCT of Delhi
5-Sham Nath Marg, Delhi-54

Annexure-1

F. 36(91)/NGT/Div.Comm./2023/PT-II/167

Dated: 30/08/2024

To,

All District Magistrates,
Revenue Department, GNCTD,

Sub: Filing of report before Hon'ble NGT in EA no11/2023 in OA no 89/2021 in the matter of "Varun vs GNCTD and Ors" regarding extraction of ground water.

Reference Gazzete notification dated 18.05.2010 of Department of Environment, GNCTD, all DMs/DCs of their respective jurisdiction were appointed as Authorized Officer for the purpose of regulation of ground water development and management.

Further, all DMs/ DCs, GNCTD were delegated with the power of dealing with issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations based of the advisory committee.

In view of above, all DMs/DCs, Revenue Department, GNCTD are requested to file the report before the tribunal with regard to action taken/proposed to be taken regarding illegal extraction of ground water in NCT of Delhi and punitive action for such violation. Next date of hearing is 03.09.2024 before the Hon'ble NGT, Principal Bench, New Delhi.

This issues with the approval of Competent Authority.

Yours faithfully,

Encls: (a) Copy of Gazzete notification dated 18.05.2010.
(b) Copy of Hon'ble NGT order dated 22.08.2024.



SDM-II (HQ)/NGT

Copy to:-

1. PA to ACS-Cum-Divisional Commissioner, Deptt. of Revenue, GNCTD.